

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-1140(ND)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner/Applicant

Vs.

Gwalior Bypass Project Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 03.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Mr. Sunil Fernandes, Adv. Rajshree Chaudhary, Adv. Diksha Dadu, Adv. Manvi Jain in IA-2893/2024

For the RP of GBPL : Sr. Adv. Mr. Abhinav Vasisht, Adv. Manmeet Singh, Adv. Manav Sharma, Adv. Anshika Chadha, Adv. Priya Singh

For the CoC : Adv. Abhirup Dasgupta, Adv. Ishaan Duggal

ORDER

New IA-2893/2024

Mr. Sunil Fernandes, Ld. Sr. Counsel for the Applicant in this IA appears physically.

Mr. Abhinav Vasisht, Ld. Sr. Counsel for the RP of GBPL/R-1 in this IA accept notice on behalf of R-1 and undertakes to file reply to this IA.

Notice of this application be issued to the other Respondent(s)/Non-applicant(s) returnable **on 24.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)